

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

Urgent

The Principal District & Sessions Judge,
Jammu, Reasi, Rajouri, Ganderbal,
Anantnag, Kulgam, , Bandipora, Shopian,
Kathua and kargil

NO:- 51073-00/sts Dated :- 14-01-2019

Subject :- Awaiting information regarding implementation of resolution
adopted in the Chief Justice Confence 2016(Statistical Section)

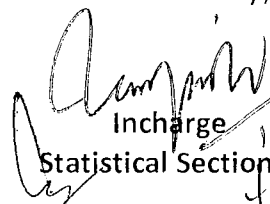
Sir,

Kindly refer to this office letter NO:- 48730-53/Sts dt:- 27.12.2018 on
the subject cited above, the requisite information is still awaited despite lapse of
nine days .

In this connection, it is again request to kindly expedite the matter
and transmit the same today positively to this registry so that we may able to
communicate the requisite information to the concerned authority .

Matter may be treated as most urgent,

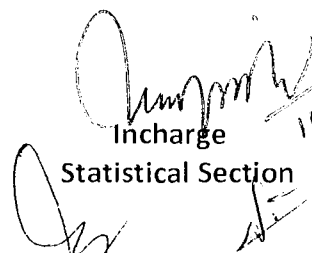
Yours faithfully,


Incharge
Statistical Section
14/1/2019

NO:- 51001/sts Dt:- 14-01-2019

Copy to the:-

✓ Incharge NIC High Court of J&k, Jammu for uploading the same on the High Court
web site .


Incharge
Statistical Section
14/1/2019